



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 21st June, 2019**

SRO422-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Chander Parkash, KAS, Assistant Commissioner Revenue Jammu, to be competent authority for purposes of the said Act within the territorial jurisdiction of Tehsil Jammu and Jammu South of District Jammu, for a period 09.06.2019 to 25.06.2019.

By order of the Government of Jammu and Kashmir.

Sd/-

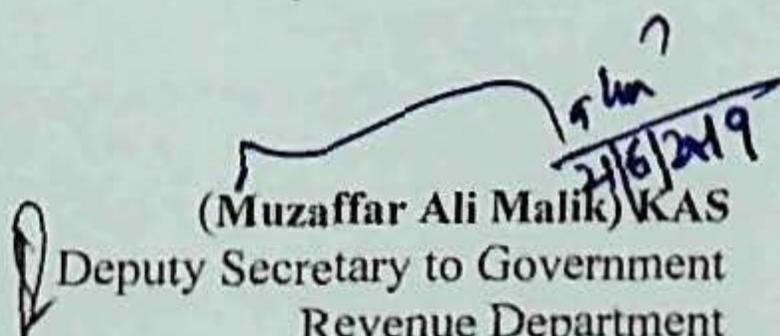
(Shahid Anayatullah)IAS
Commissioner/Secretary to Government,
Revenue Department

To: - Rev/LB/09/2017

Dated: - 21 -06- 2019

Copy to the:-

- . Financial Commissioner, Revenue, J&K, Srinagar.
- . Commissioner/Secretary to Government, General Administration Department.
- . Divisional Commissioner, Jammu.
- . Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
- . Deputy Commissioner, Jammu.
- . Director, Archives, Archeology & Museums, J&K Srinagar/Jammu.
- . OSD to Advisor (KS) to Hon'ble Governor for information.
- . Sh. Chander Parkash, KAS, Assistant Commissioner Revenue Jammu, ,
Manager Government Press, Jammu/Srinagar for publication in the Govt.Gazette
- . Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
- . I/C Website Revenue Department.
- . Notification / Stock file.


(Muzaffar Ali Malik) KAS
Deputy Secretary to Government
Revenue Department